

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-504
IB-413/ND/2023

IN THE MATTER OF:

Chandra Nirman Pvt. Ltd.

.....Applicant

Vs.

WAPCOS Limited

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 23.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Ld. Counsel on behalf of Operational Creditor is present and submitted that they have filed their rejoinder and the same is now available on the e-portal. None appears on behalf of Corporate Debtor. Pleadings are already completed. List this matter for arguments on **04.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)